

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI.

O.A.No.200 of 1992

Date of Decision: 11.5.93.

Prem Nand ..... Applicant.

Versus

Union of India & others ..... Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman,  
Hon'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri Umesh Mishra, Counsel.

For the respondents: Shri Ramesh Gautam, Counsel.

**JUDGMENT(ORAL)**

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The principal relief claimed is that the respondents may be directed to give the petitioner temporary status and also give him appointment in preference to his juniors and freshers.

2. Shri Ramesh Gautam represents the respondents.

✓ 3. A judicial notice can be taken of the fact that in pursuance of the directions given by the Hon'ble Supreme Court, a comprehensive scheme has been drawn up by the Railways for the purpose of considering the cases for regularisation of eligible candidates. The authority concerned shall consider the case of the petitioner in the light of the scheme and give a decision as expeditiously as possible.

If it comes to the conclusion that the petitioner is not eligible for being given the benefit of the scheme, it shall give reasons and communicate the same to the petitioner within a period of three weeks from the date of passing the order.

4. With these directions, this application is disposed of but without any order as to costs.

*Adige*  
(S.R.ADIGE)  
MEMBER(A)  
(ug)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE CHAIRMAN(J)